

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2268/2015

New Delhi this the 24th day of August, 2016

**Hon'ble Mr. Justice M. S. Sullar, Member (J)
Hon'ble Mr. V. N. Gaur, Member (A)**

Dilip Wagheshwari
Aged 58 years (DoB being 16.06.1957)
S/o. Shri. Danabhai
Presently serving as Programme Executive (PEX)
At Regional Academy of Broadcasting & Multimedia
(Programme), Ahmedabad (formerly known as Regional
Training Institute (P), Ahmedabad & presently
Residing at No. D-1/4. Akshardham Colony,
AIR & Doordarshan Colony,
Behind Bhaikaka Nagar,
Thaltej, Ahmedabad 380 059

.....Applicant

(By Advocate: Mr. M. S. Rao for Mr. Vijay K. Verma)

Versus

1. Union of India
(to be represented through its Secretary to the Govt. of India,
Ministry of Information & Broadcasting,
Room No. 655, "A" Wing, Shastri Bhawan,
New Delhi – 110 001.
2. Prasar Bharti
(to be represented through its Chief Executive Officer)
Prasar Bharati Secretariat, 2nd Floor, PTI Building
Sansad Marg, New Delhi-110 001.
3. The Director General, (AIR),
All India Radio,
Prasar Bharti (Broadcasting Corpn of India)
Directorate General, AIR,
Sections : S-1 (B)
Akashwani Bhawan
Parliament Street,
New Delhi – 110 001.
4. The Director General (D.D)
Doordarshan
Prasar Bharti (Broadcasting Corpn of India)
Directorate General, Doordarshan,
"Doordarshan Bhawan"
Copernicus Marg,
New Delhi – 110 001.
5. The Additional Director General (WR-I & II)
All India Radio (AIR)

New Broadcasting House,
Backbay Reclamation,
Mumbai 400 020.

6. The Deputy Director
Regional Academy of Broadcasting & Multimedia (Programme),
[Formerly known as Regional Training Institute (P)],
All India & Doordarshan, Prasar Bharti,
Navrangpura,
Ahmedabad 380 009. ...Respondents

(By Advocate : Ms. Vartika Sharma)

O R D E R (O R A L)

Justice M. S. Sullar, Member (J) :

At the very outset, learned counsel intends to withdraw the instant Original Application (O.A), to enable the applicant to file a fresh O.A to challenge the subsequent order passed by the respondents.

2. Therefore, the O.A is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

(V. N. Gaur)
Member (A)

(Justice M. S. Sullar)
Member (J)
24.08.2016

/Mbt/